

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH

CIRCUIT SITTINGS AT NAGPUR.Original Application No. 201/93.

Shri M.R.Prachand.

..... Applicant.

V/s.

The Divisional Railway Manager,
South-Eastern Railway,
Nagpur & Another.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).Appearances:-

Applicant by Mr.M.M.Sudame.

Respondents by Mr.P.N.Chandurkar.

Oral Judgment:-

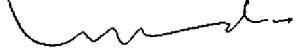
¶Per Shri M.S.Deshpande, Vice-Chairman Dt. 20.7.1993.

Heard Mr.M.M.Sudame for the applicant and Mr.P.N.Chandurkar, for the Respondents. The Respondents counsel states that on 24.6.1993 a reference has been made for the verification of the caste certificate of the applicant. In view of this the applicant's counsel Mr.Sudame states that his grievance does not survive.

2. The application is disposed of, as the dispute does not survive.



(M.Y.PRIOLKAR)
MEMBER(A)



(M.S.DESHPANDE)
VICE-CHAIRMAN

B.